

HIGH COURT OF JAMMU & KASHMIR AT JAMMU

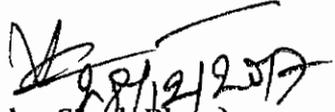
NOTICE

No. 363

Date 28-12-17

In continuation of this office Notice No. 119 dated 31.05.2017, read with order No. 949 dated 2.01.2016 (para 4 thereof), read with Order No. 1253 dated 17.3.2016, and pursuant to Communication No: 53308/Infst dated 27.12.2017 issued by Registrar General, it is hereby finally enjoined upon all the main allottees (Advocates) of Lawyer Chambers at District Court Complex, Janipur, Jammu, who have yet not deposited the monthly license fee, to deposit the monthly license fee of Rs. 400/- (Rupees Four Hundred) Only with the Registrar Judicial, High Court of J&K, Jammu, within a period of 15 days, from the date of issuance of this Notice, failing which the matter shall be placed before the Registrar General, High Court of J&K, Jammu for placing the same before the Hon'ble Committee for cancellation of allotment of lawyer chamber of defaulter allottees.

This Notice will be treated as final.


(Virinder Singh Bhou)
Registrar Judicial

No. 3464-66/RJ/17

Date 28-12-17

Copy to:

1. Registrar General, High Court of J&K, Jammu, for information.
2. President, Bar Association, Jammu, for information and circulation of the this final notice to all the main allottees of lawyer chamber for immediate compliance.
3. In-Charge NIC, for uploading the same on the official website of High Court of J&K.